

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA 1786/2012

this the 23rd day of September, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. V.N.Gaur, Member (A)**

Arvind
S/o Late Shri Rameshwar Prakash
R/o 9241, Sector-C
Pocket-9, Vasant Kunj
New Delhi – 110 070.

.... Applicant

(By Advocate:None)

VERSUS

1. Indian Council of Agricultural Research through
Its Secretary
Krishi Bhawan
New Delhi.
2. Indian Council of Agricultural Research through
Director General
Krishi Bhawan
New Delhi.
3. Indian Council of Agricultural Research through
Director (Administration)
Krishi Bhawan
New Delhi. Respondents.

(By Advocate:Shri Bipul Kumar)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

None for the applicant.

2. On 14.03.2013, noticing that the Reviewing Authority has set aside the penalty of withholding of two increments without cumulative effect, permission was granted to the learned counsel for the applicant to amend the OA by challenging the newly passed order of the Reviewing Authority.

However, thereafter the applicant has not chosen to amend his relief and also not present. On 16.05.2013, noticing that the applicant has not filed the amended OA, this Tribunal directed to list the case as and when the same is filed. Since the same is not filed till 22.08.2016, the OA is listed before the Bench for its consideration on 22.08.2016 and again today but there is no representation on behalf of the applicant.

3. In the circumstances, the OA is dismissed for default and for non prosecution. No costs.

(V.N.Gaur)
Member (A)

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(V. AJAY KUMAR)
Member (J)